

13th Sept., 1974 the company proposed the manufacture of the following items:

S.No.	Item	Annual capacity
1.	Gentamycin Sulphate	1000 Kgs.
2.	Tablets	360 million
3.	Injectables	8100 litre
4.	Ointments & Creams	25,000 Kgs.
5.	Solutions	11,000 litres.
6.	Capsules	5,000 million.

The application of the party for the grant of industrial licence in under examination of Government.

(b) The Committee on Drugs and Pharmaceutical Industry headed by Shri Jaisukhlal Hathi is likely to submit its report by April, 1975.

Drilling operation at certain places in West Bengal

2169. SHRI KRISHNA CHANDRA HALDER: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the O. & N. G. C has started drilling operations in Galsi in Burdwan District and Bakultola in 24 Parganas (West Bengal) to find out oil;

(b) if so, the broad outlines thereof; and

(c) if not, when the operations are likely to be started?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):
(a) No, Sir.

(b) Does not arise.

(c) Drilling at Bakultala structure is expected to be undertaken during this year.

Import of Oil by Government in view of increase in its price demanded by foreign oil companies

2170. SHRI S. R. DAMANI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether in view of the price increases demanded by the foreign oil companies operating in India from time to time, Government have considered the advantages of importing all oil requirements on Government to Government basis;

(b) if so the broad outlines thereof; and

(c) the reaction of the foreign oil companies to the proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) to (c). It has been Government's constant endeavour to see that imports of crude oil are arranged at the best possible prices depending upon the circumstances from time to time. Import of crude oil directly from the national oil companies now accounts for more than half of the total imports of crude. There is no proposal at present for importing all oil requirements on Government to Government basis.

Payment of overtime arrears to staff under D.S. Delhi division (Northern Railway)

2171. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2828 on the 3rd December, 1974 regarding non-payment of overtime arrears to staff in Delhi Division (Northern Railway) and state:

(a) whether the Divisional Superintendent, Northern Railway, Delhi Di-

vision has not yet decided the case of Honorarium payable to clerks of Adjudicator section for preparation of overtime arrears bills and has referred it to General Manager, Northern Railway; and

(b) if so, whether the General Manager, Northern Railway has decided the case and by when payment is expected?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The rate at which honorarium is payable to Clerks for preparation of overtime arrears bills has since been settled and payment is expected to be completed early.

Decision of Railway Board Tribunal for introducing 48 hours a week

2172. **SHRI RAJDEO SINGH:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board has issued orders for implementation of decisions of labour Tribunal for introducing 48 hours a week or 96 hours for 14 days;

(b) whether Delhi Division of Northern Railway, after 7 months issued order to implement the same;

(c) whether H.O.E.R. branch is refusing to pass the overtime bills after 96 hours on the plea that the same is due after the new roster is issued in contravention of the orders that the same is due from 1st August, 1974; and

(d) whether the delay is intentional to demand honorarium?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The Railway Board issued orders on 13th June 1974 for implementing the recommendations of the Railway Labour Tribunal, 1969

relating to hours of work of railway employees, which for 'Continuous' and 'Essentially Intermittent' workers are 48 a week or 96 a fortnight as Standard duty hours. To these Standard duty hours may be added additional hours up to maximum of 3, 6 or 4½ per week, as the case may be, for doing preparatory and/or complementary work. Besides, additional hours of 12 or 24 per week may be demanded from 'Essentially Intermittent workers.

(b) Orders were issued by Delhi Division on 7th January, 1975

(c) Under the extant orders, time required for preparatory and/or complementary work has to be determined by means of job analysis of representative categories and added to the Standard duty hours and reflected in the duty rosters, till this action is complete, the maximum limits of preparatory and/or complementary work permissible should be the criterion for determining the admissibility of over time.

(d) Does not arise.

Demand and Production of Soda Ash

2173. **SHRI JYOTIRMOY BOSU:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total demand and production of soda ash, year wise during 1972 to 1974;

(b) whether there is any price control over this product;

(c) if so, what are the details;

(d) who are the principal producers of Soda Ash and licensed capacity and installed capacity of each principle producer, year-wise during 1972 to 1974.

(e) actual production by each principle producer, year-wise, during 1972 to 1974;

(f) whether there are allegations of large scale blackmarketing in Soda Ash against certain firms; and